

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.195/MP/2019 alongwith I.A No.65 of 2019

Subject : Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Hon'ble Commission for resolving discrepancies arising on account of conflict between the SCOD under the PPA and date of operationalisation of Connectivity and LTA.

Petitioner : Vivid Solaire Energy Private Limited

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : 25.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sitiesh Mukherjee, Advocate, PGCIL
Shri Aryaman Saxena, Advocate, PGCIL
Ms. Natasha Landge, Advocate, PGCIL
Shri Ranjith, Advocate, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for invoking the jurisdiction of the Commission for resolving discrepancies arising on account of conflict between the SCOD under the PPA and date of operationalisation of Connectivity and LTA granted by Respondent No.1, PGCIL to the Petitioner. Learned counsel requested to issue notice to the Respondents.

2. Learned counsel for the Petitioner submitted that the Petitioner has filed I.A No. 65/2019 for seeking interim direction to PGCIL to not operationalize the long term access from 31.7.2019 during the pendency of the present Petition. The Commission declined to issue any direction in this regard without hearing the parties.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 9.8.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 21.8.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition along with I.A shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)